

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.: MA 546/2011



	Titled	
New India Assurance co. Ltd	V/s	Tahir Qayoom Malik & Ors.
..... Petitioner/Appellant(s)	 Respondent(s)

Notice to the respondent (s): -

- Vijay Kumar C/O S. Narinder Singh
R/O 176-A, Gandhi Nagar, Jammu.
(Owner of Offending Truck No. JK-R-O-9987)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 14.02.2025 09.30 A.M. or the next working day if 14.02.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 06th day of December, 2024 at Jammu.

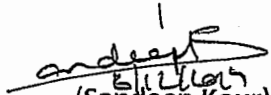
Sandeep Kour
6/12/2024
(Sandeep Kour)
Registrar Judicial
Registrar (Judl.)
High Court of J&K and Ladakh
High Court of J&K
Jammu
J A M M U.

No.:- 10783

Dated:- 07/12/2024

Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 168 dated 02-12-2024 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.
2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


(Sandeep Kour)

Registrar Judicial
High Court of J&K and Ladakh
High Court of J&K
JAMMU.